

the use of the summary powers under the act primarily to evict unauthorised occupants and retired employees of the enterprises. An extract of the guidelines is given in the statement below.

STATEMENT

Extracted Version of Guidelines for Public Premises Act

- i) The provisions of the P.P. Act should be used primarily to evict totally illegal occupants of the premises of public authorities or unauthorised sublettees, or employees who have ceased to be in their service and thus ineligible for occupation of the premises. The proceedings should be initiated in accordance with the provisions of the Act only in cases where the occupation becomes unauthorised on genuine grounds of law.
- ii) The provisions of the Act should not be resorted to either with a commercial motives or to secure vacant possession of the premises in order to accommodate their own employees, where the premises were in occupation of the original tenants to whom the premises were let either by the public authorities or the persons from whom the premises were acquired.
- iii) A person in lawful occupation of any premises should not be treated or declared to be an unauthorised occupant merely on service of notice of termination of tenancy, nor should any contractual agreement be build up by taking advantage of the provisions the Act. At the same time, it will be open to the public authority to secure periodic revision of rent in terms of the provisions of the Rent control Act in each State, or to move under genuine grounds under the Rent Control Act for resuming posses-

sion. In other words, the public authorities would have rights similar to private landlords under the Rent Control Act in dealing with genuine legal tenants;

- iv) It is necessary to give no room for allegations that evictions were selectively resorted to for the purpose of securing an unwarranted increase in rent, or that a change in tenancy was permitted in order to benefit particular individual of institutions in order to benefit particular individual of institutions in order to avoid such imputations or abuses of discretionary powers. The release of premises or change of tenancy should be decided at the level of Board of Directors of the Public Undertaking.
- v) All the Public Undertakings should immediately review all pending cases before the Estate Officer or Courts with reference to these guidelines, and withdraw eviction proceedings against genuine tenants on grounds otherwise than as provided under these guidelines. The provisions under the P.P. Act should be used henceforth only in accordance with these guidelines.

[Translation]

Issues Discussed in NDC Meeting

1247. SHRI RAJENDRA KUMAR SHARMA :
SHRI KODIKKUNIL SURESH:
KUMARI PUSHPA DEVI SINGH:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION pleased to state:

(a) the issues discussed in the meeting of the national Development council held in

December, 1991 and the decisions taken thereon;

(b) whether the Planning Commission proposes to allocate more financial assistance to States;

(c) the criteria for allocation of funds to States?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): (a) The following issues were discussed in the 43rd meeting of the National Development Council (NDC) held in December, 1991:

- (1) Directional paper on " Objectives, Thrusts and Macro Dimensions of the Eighth Plan "
- (2) Future of Centrally Sponsored Schemes;
- (3) Distribution of Central Assistance and Open Market Borrowings among the States during the Eighth Plan; and
- (4) Population Control
 - (i) Perspective & Planning
 - (ii) Challenges & Strategies.

The following decisions were taken at the meeting:

1. The Directional paper on the Eighth Plan was approved.
2. It was agreed that 113 Centrally sponsored Schemes, as suggested by Narasimha Rao Committee, will be transferred to the States along with Central share of funding.
3. The NDC also approved the formula for

the distribution of Central Assistance to Non-special Category States.

4. The NDC also approved the two Papers on:

Population Control:

- (i) Perspective & Planning
- (ii) Challenges & Strategies.

- (b) Out of the budgetary support available, Planning Commission has allocated Central assistance to the States for the Annual Plan 1992-93

There is no scope to allot more funds to the States.

- (c) The formula for Distribution of Central assistance to States as approved is presented below:

- I. From the total Central Assistance, setting apart the funds required for externally aided schemes, as is now being done;

- II. providing from the balance, reasonable amounts for Special Area programmes; viz.,

- (a) Hill Areas;
- (b) Tribal areas;
- (c) Boarder Areas; and
- (d) N.E.C;

- III. Keeping from the balance 30% for the ten Special Category States; and

- IV. allocating the balance among the fifteen non-Special Category States as per the following criteria;

<i>Criteria</i>	<i>Weight (%)</i>
I Population (1971)	
II. Per capita income of which:	25%
(a) According to the "deviation" method covering only the States with per capita SDP below the national sewerage	20%
(b) According to the "distance" method covering all the fifteen States	5%
III. Performance of which:	7.5%
(a) According to "Tax effort" as defined in the previous Gadgil formula	2.5%
(b) According to fiscal management, as defined in the previous revised formula; and	2.5%
(c) According to progress in respect of national objectives	2.5%
IV. Special Problems	7.5%

Under the criterion of the performance in respect of certain programmes of national priority the approved formula covers four objectives viz., (i) population control; (ii) elimination of illiteracy; (iii) on-time completion of externally aided projects; and (iv) success in land reforms.

[English]

Agricultural Land Ceiling Act

1248. SHRI P. KALIAPERUMAL: Will the PRIME MINISTER be pleased to state:

(a) whether the land declared surplus in

the country is far short of the estimated surplus land under the Agricultural Land Ceiling Act;

(b) if so, the measures taken or proposed to be taken to bridge the gap between the estimated/declared surplus land; and

(c) the steps taken to implement the recommendations of the Revenue Minister's Conference, 1985 regarding the reduction in land ceiling limits?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) Yes, Sir.